

ITEM NO.64

COURT NO.12

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 5216/2023

(Arising out of impugned final judgment and order dated 13-04-2023 in CRMA No. 2/2023 passed by the High Court of Judicature at Allahabad)

MOHAMMAD ABDULLAH AZAM KHAN

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No. 88915/2023 - APPLICATION FOR PERMISSION, IA No. 203148/2023 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 83586/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 83587/2023 - EXEMPTION FROM FILING O.T., IA No. 83585/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

W.P.(C) No. 499/2023 (X)

(IA No. 84379/2023 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 84381/2023 - EXEMPTION FROM FILING O.T.

IA No. 84370/2023 - STAY APPLICATION)

Date : 08-11-2024 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.M. SUNDRESH

HON'BLE MR. JUSTICE ARAVIND KUMAR

For Petitioner(s) Mr. Kapil Sibal, Sr. Adv.
Mr. Nizam Pasha, Adv.
Mr. Lzafeer Ahmad B. F., AOR
Ms. Awstika Das, Adv.
Mr. Sidharth Kaushik, Adv.

For Respondent(s) Mr. KM Nataraj, A.S.G.
Mr. Sharan Dev Singh Thakur, Sr. A.A.G.
Ms. Ruchira Goel, AOR
Mr. Siddharth Thakur, Adv.
Ms. Indira Bhakar, Adv.
Mr. Sharanya Sinha, Adv.

Mr. Prateek Kumar, AOR

Mr. Arjun S., Adv.

UPON hearing the counsel the Court made the following
O R D E R

We have perused the Report.

List the matters on 11.02.2025.

(SWETA BALODI)
COURT MASTER (SH)

(POONAM VAID)
COURT MASTER (NSH)